

NATIONAL COMPANY LAW TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

C.P NO. 997/2016
CA NO.

CORAM:

PRESENT: CHIEF JUSTICE M. M. KUMAR
Hon'ble President

SH. R.VARADHARAJAN
Hon'ble Member (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF PRINCIPAL BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 23.02.2017

NAME OF THE COMPANY:

Amarprit Singh Bakshi
Vs
TDI Infrastructure Ltd.


SECTION OF THE COMPANIES ACT: 433(e),(f), 434 & 439

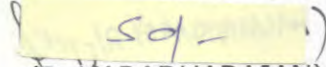
<u>S.NO.</u>	<u>NAME</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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ORDER

Learned counsel for the petitioner prays that the petition may be dismissed as withdrawn with liberty to file a fresh one on the same cause of action in accordance with the provisions of IBC, 2016 and the latest dispensation.

The prayer made by the learned counsel is accepted and liberty is granted in terms of the request made.


(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT


(R. VARADHARAJAN)
MEMBER (J)